

ITEM NO.20

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12101/2023

(Arising out of impugned final judgment and order dated 03-11-2022 in WC No. 908/2022 passed by the High Court Of Judicature At Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR.Petitioner(s)

VERSUS

MAHESH CHAND SHARMA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80717/2023-CONDONATION OF DELAY IN FILING and IA No.80719/2023-EXEMPTION FROM FILING O.T.)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Ritesh Kumar, AOR

For Respondent(s) Mr. Nikhil Nayyar, Sr. Adv.
Mr. Gaurav Agrawal, Adv.
Mr. Devashish Chauhan, Adv.
Mr. Paras Mittal, Adv.
Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Rakesh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Rakesh Mishra, accepts notice for
respondent No. 1.

Notice be issued in relation to the
unrepresented respondents, returnable in six weeks.

In the meanwhile and until orders, the operation and effect of the impugned order shall remain stayed.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER